

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 110(ND)/2013

IN THE MATTER OF:

Vikram Bakshi & Ors.

.....Petitioners

v.

Mc Donald's India Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s):

Mr. Tejas Karia & Mr. Shubhaang Sinha, Advocates

For the Respondent(s):

Mr. Amit Dhingra, Mr. Sumit Chopra & Mr. Shivam Kumar Raheja, Advocates for Respondent Nos. 1 to 3

Mr. Rohit Mahajan, Advocate for Respondent No. 6 & 8

ORDER

A photocopy of the order dated 01.11.2017 passed by the Hon'ble Delhi High Court has been shown to us. According to the direction further proceeding pending before us have been stayed till the next date i.e. 07.11.2017. However, it has been represented that the matter is posted for arguments before the Hon'ble Delhi High Court which may take some time to conclude.

Keeping in view the facts and circumstances of the case and in the light of the order passed by the Hon'ble Delhi High Court we adjourn the hearing *sine die* with liberty to the parties to make a mention if so required.

Sd L

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd L

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

07.11.2017
Vineet